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SLP(Crl.)... 10117 OF 2004  
ITEM No.37

Court No.12

SECTION IIA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Crl.M.P.10117/2004 In Petition(s) for Special Leave to Appeal (Crl.)...../2004

(From the final judgement and order dated 03/09/2004 in CRLA 229/95  
of The HIGH COURT OF BOMBAY AT AURANGABAD)

SOU.PUSHPABAI BAPURAO JOSHI

Petitioner (s)

VERSUS

STATE OF MAHARASHTRA

Respondent (s)

( With Crl.M.P. No 10117/2004 for exemption from surrendering )

Date : 11/10/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.P. SINGH  
HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner (s)

Mr. S.V. Deshpande,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following  
O R D E R

The application for exemption from surrendering is rejected.

Put up after four weeks'.

In the meantime, learned Counsel for petitioner will file proof of surrender.

(SUKHBIR PAUL KAUR)

COURT MASTER

( ASHA JOSHI )

COURT MASTER